

[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (ii)]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
(CENTRAL BOARD OF INDIRECT TAXES AND CUSTOMS)

Notification No. 36 /2021-Customs (N.T.)

New Delhi, the 29th of March, 2021

S.O (E). - In exercise of the powers conferred by the third proviso to the section 149 of the Customs Act, 1962 (52 of 1962), the Central Board of Indirect Taxes and Customs hereby specifies the following amendments in the bill of entry presented under the second proviso to the sub section (3) of section 46 of the said Act, which may be done by the importer on the common portal:-

- (i) Supplementing of Bill of Lading details in the Bill of Entry.

2. This notification shall come into force on the date of its publication in the Official Gazette.

[F. No. 450/77/2021- Cus.IV]



(Ananth Rathakrishnan)
Deputy Secretary (Customs)

